$~3, 11 & 68

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ OMP (ENF.) (COMM.) 52/2022

AJAY SHANKAR ARORA & ORS. ..... Decree Holders

Through: Mr. Ravi Kant Chadha, Senior Advocate with Mr. J.P.S. Tomar and Ms. Mansi Chadha, Advocates.

versus

BHARAT ARORA & ORS. ..... Judgement Debtors

Through: Mr. Mrinal Bharat Ram, Advocate for JD-1.
Mr. Sanyam Khetarpal, Mr. Nitesh Goyal and Ms. Prakriti Anand, Advocates.

+ O.M.P. (COMM) 383/2021, I.A. 17399/2021 & I.A. 17400/2021

BHARAT ARORA ..... Petitioner

Through: Mr. Mrinal Bharat Ram, Advocate.

versus

AJAY SHANKER ARORA & ORS. ..... Respondents

Through: Mr. Ravi Kant Chadha, Senior Advocate with Mr. J.P.S. Tomar and Ms. Mansi Chadha, Advocates for R-1 to 5.
Mr. Sanyam Khetarpal, Mr. Nitesh Goyal and Ms. Prakriti Anand, Advocates for R-6.

+ O.M.P. (COMM) 175/2021

BHARAT ARORA ..... Petitioner

Through: Mr. Mrinal Bharat Ram, Advocate.

versus

AJAY SHANKER ARORA & ORS.   ..... Respondents

Through: Mr. Ravi Kant Chadha, Senior
Advocate with Mr. J.P.S. Tomar and
Ms. Mansi Chadha, Advocates for R-1
to 5.
Mr. Sanyam Khetarpal, Mr. Nitesh
Goyal and Ms. Prakriti Anand,
Advocates for R-6.

CORAM:
HON'BLE MR. JUSTICE SANJEEV NARULA
O R D E R
%   **29.04.2022**

[VIA HYBRID MODE]

1.   The matter was passed over on the first call.

2.   At 03:48 PM the matter has been called up again. Mr. Mrinal Bharat

Ram, counsel for Bharat Arora, states that Mr. Monish Panda is before another

court, and the matter be taken up some other day.

3.   Re-notify on 11th July, 2022.

SANJEEV NARULA, J

APRIL 29, 2022
nd